

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.422

IA/64/ND/2024, IA/887/ND/2024 IN IB/632/ND/2021

IN THE MATTER OF:

State Bank Of India	...	Applicant
Versus		
Siddhartha Todi	...	Respondent

Under Section 95(1) of (IBC)

Order delivered on 31.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Adv. Sanidhya Kumar
For the Respondent	:
For the RP	: Adv. Umesh Chand Goyal
For the PG	: Adv. Aditi Sharma

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **08.07.2024**

**Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**